

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1367/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 16.11.2017

NAME OF THE PARTIES: Dalmia Cement Ltd.
V/s.
Hiranandani palace Gardens

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

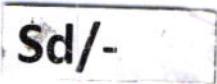
ORDER

CP No.1367/I&BC/NCLT/MB/MAH/2017

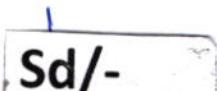
As to service upon the Corporate Debtor side, since it is appearing the notice sent to the Corporate Debtor has not reached in time, this Petitioner is again directed to serve notice upon the Corporate Debtor informing the next date of hearing as contemplated under Adjudicating Rules.

For the Petitioner Counsel has reported that the Insolvency Resolution Professional who has given consent to act as Resolution Professional having withdrawn his consent, the Petitioner is at liberty to file the consent of any other Resolution Professional along with an Affidavit by communicating the same to the Corporate Debtor through Indian Post affecting the service as contemplated under Adjudicating Authority.

List this matter for filing an Affidavit on 4.12.2017.


Sd/-

V. NALLASENAPATHY
Member (Technical)


Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)